

स्वास्थ्य मंत्री (श्री करमरकर): (क)
 १९५९-६० में दस डाक्टर इस प्रकार प्रसि-
 क्षित किये गये :—

१. कान, नाक एवं कण्ठ	१
२. मलेरिया	१
३. कुष्ठ	१
४. एक्स-रे	१
५. परिवार नियोजन	२
६. स्थितिज्ञान (पी.एच.सी.)	४

योग १०

(ख) चार डाक्टर स्थायी एवं शेष
 प्रस्थायी हैं ।

(ग) प्रशिक्षण काल में इन डाक्टरों
 को हिमाचल प्रदेश प्रशासन ने कर्तव्यस्थ
 माना और उन्हें उनका बेतन महंगाई-भत्ता,
 दैनिक भत्ता तथा कर्तव्यस्थान से प्रशिक्षण
 स्थान तक आने-जाने का यात्रा भत्ता दिया ।
 इनके घलावा एक डाक्टर को ९० रु०
 फीस के तौर पर भी दिये गये ।

**Jorbagh Telephone Exchange,
 New Delhi**

1541. **Shri D. C. Sharma:** Will the
 Minister of Transport and Communi-
 cations be pleased to state:

(a) whether it is a fact that a new
 3,000 line automatic telephone ex-
 change has been set up at Jorbagh to
 serve South Delhi;

(b) the total cost of the building
 and the equipment installed;

(c) whether there is a proposal to
 further extend the new exchange;

(d) if so, the amount to be spent
 thereon; and

(e) when those new lines will be
 added?

**The Minister of Transport and Com-
 munications (Dr. P. Subbarayan):** (a)
 Yes.

(b) Total estimated cost of the
 scheme Rs. 56.63 lakhs.

(c) Yes.

(d) Estimated amount Rs. 82.92
 lakhs.

(e) First 2000 by June, 1961.

Another 2000 early 1962.

12-02 hrs.

POINT OF PERSONAL EXPLANATION

Shri Frank Anthony (Nominated—
 Anglo-Indians) rose—

Mr. Speaker: The hon. Home Minis-
 ter says that it may be taken up day
 after tomorrow.

Shri Frank Anthony: Yes; I have
 no objection except that I would like
 the rather unfortunate aspersion,
 particularly against Mr. DeCruz, to be
 removed as early as possible. (*Inter-
 ruption*).

Mr. Speaker: He wants to say a
 word of personal explanation.

Shri Frank Anthony: I was put in
 a false light; but I am more concern-
 ed with the unjust aspersion that was
 cast on a very respected member of
 my community. Because the Home
 Minister had suggested, I verified it—
 that I did not reply. I replied at
 great length and told him that Mr.
 DeCruz is a highly respected member
 of my community. He is an Anglo-
 Indian. The Home Minister acknow-
 ledged my letter and thanked me for
 it. Then to put Mr. DeCruz in this
 very unfortunate light, for him at
 least it was a gratuitous aspersion.

An Hon. Member: It was to be taken
 up tomorrow; but it is being taken up
 already now. (*Interruptions.*)

Shri Harish Chandra Mathur (Pali):
 What is it all about?

Shri Raghunath Singh (Varanasi):
 We should know the context of the thing.

Mr. Speaker: The only point is about something that came up during the course of the last debate. Shri Frank Anthony wrote to me, that the report in the Press was that he made some aspersions against an hon. member of his community. He wanted to make it clear. I sent a copy of his letter to the Home Minister.

With respect to such matters, when it is a matter of personal explanation regarding a matter arising during a debate, we always take a copy and send it to the hon. Minister so that he may also come prepared, lest it should be one-sided. Only just now I got it and I passed it on to the hon. Home Minister. He said he will look into this matter and come prepared day after tomorrow. In the meanwhile, Shri Anthony wanted that this matter ought to be cleared immediately so far as he is concerned. He has done so. I will hear the hon. Home Minister day after tomorrow.

The Minister of Home Affairs (Shri G. B. Pant): The point is a very simple one. I do not want to do any injustice to Mr. DeCruz; if I have done so I am sorry. So far as the particular statement made by me is concerned, it was refuted by Shri Anthony. He had no clear impression about it when he spoke. My own impression was, as I stated in the House. If there has been any mistake on my part, I am also sorry about that. But I cannot say anything definite because I have not seen the papers and the correspondence in question was exchanged 3 years ago. I have to exchange innumerable letters almost every week and I may have erred. I cannot say. But, I will look up and see. If I have made a mistake, I should certainly be sorry for having done so. I am particularly careful in not making any statement which

is in any way erroneous. If I have done so, I am sorry more for my own sake than for the sake of Shri Anthony or anybody else. I think that closes the matter. I will look into it and if I have anything more to say I will say.

Mr. Speaker: If anything more has to be said the hon. Minister will say it that day.

12.06 hrs.

PAPERS LAID ON THE TABLE

BUDGET ESTIMATES OF DAMODAR VALLEY CORPORATION

The Minister of Irrigation and Power (Haji Mohammad Ibrahim): Sir, I beg to lay on the Table, under sub-section (3) of section 24 of the Damodar Valley Corporation Act, 1948, a copy of the Budget Estimates of the Damodar Valley Corporation for the year 1960-61. [Placed in Library. See No. LT-2048/60.]

AMENDMENTS TO DELHI PREVENTION OF FOOD ADULTERATION RULES

The Minister of Health (Shri Karmarkar): Sir, I beg to lay on the Table, under sub section (3) of Section 24 of the Prevention of Food Adulteration Act, 1954, a copy of Notification No. F. 32(50)-58-M&PH, published in Delhi Gazette dated the 21st January, 1960, making certain amendments to the Delhi Prevention of Food Adulteration Rules, 1956. [Placed in Library. See No. LT-2049/60].

NOTIFICATIONS UNDER MADRAS PORT TRUSTS ACT

The Deputy Minister of Irrigation and Power (Shri Hathi): Sir, on behalf of Shri Raj Bahadur, I beg to lay on the Table a copy of Notification No. S.O. 432 dated the 20th February, 1960, issued under sub-section (2) of Section 8 of the Madras Port Trust Act, 1905. [Placed in Library. See No. LT-2050/60.]